with President and other office bearers of ASTO. Subsequently, President, ASTO has expressed general satisfaction over the status of ongoing activities and has also assured of fullest cooperation in achieving the organisational goals through mutual consultation and common strategy formulated by the ONGC Management.

Action Against Oil Companies for Evading Sales Tax on HSD

79. DR. DASARI NARAYANA RAO: DR. Y. LAKSHMI PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether oil companies evaded sales tax worth Rs. 100 crore on High Speed Diesel (HSD) in Gujarat, Madhya Pradesh and Maharashtra; and
- (b) if so, the action taken against the companies for violating the conditions of quota allotment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI E. PONNUSWAMY): (a) and (b) Some customers who were obtaining petroleum products on concessional sales tax basis are alleged to have been diverting these products for purposes other than the intended use thereby evading sales tax.

Central Bureau of Investigation has registered a case on 23rd May, 2000 at Gandhinagar, Gujarat.

Hiring of Premises on Rent/Lease by EIL

80. SHRI ANANTRAY DEVSHANKER DAVE: SHRI BHAGATRAM MANHAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Engineers India Limited (EIL) has hired premises on rent/lease in different parts of the country;
- (b) if so, the details of such premises and the rent being paid for each property;
- (c) whether EIL has hired some hotel accommodation at Vadodara at very high rent; and